

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 7933 - JK (LD) of 2025
DATED:- 08 - 07 - 2025

Sanction is hereby accorded to the appointment of Officer's of School Education Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order indicated against each, including contempt petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

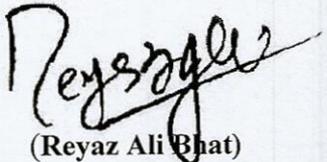
(Achal Sethi)

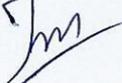
Secretary to Government

Dated: 08.07.2025

No:-LAW-OIC/07/2025

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, School Education Department.
5. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer


Annexure to the Government Order No. 7933 - JK(LD) of 2025 dated 08.07.2025

No.	Title of the case	OIC	Designation
1.	1450/2024 WP(C) Satish Kumar vs UT of J&K & Ors.	Sh. Ravinder Verma	Executive Engineer, PWD (R&B), Division Kishtwar
2	0002130/ 2024 Civil Suit Abdul Hakim Munshi V/s Commissioner Secretary School Education.	Sh. Mohd Hafeez	CEO Kishtwar
3	516/2025 O.A Rafiya Kulsoom Vs UT of J&K & Ors.	Sh. Mohd Hafeez	CEO Kishtwar
1	WP(C) No.1821/24 titled Gh Nabi Allaie Vs UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
2	WP(C) No.618/24 titled Tanzira Banoo UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
3	CR No.38/23 titled Arshid Hussain Shah UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
4	WP(C) 646/25 titled Ab. Rehman Naikoo UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
5	WP(C) No.1389/23 titled Fayaz Ahmad Mir UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
6	WP(C) No.3297/23 titled Gh Nabi Wagay UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
7	WP(C) No.559/25 titled Haneefa Akhter UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
8	CCP(S) No.84/24 titled Gulshan Nazir UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
9	CM(M) No.225/2022,CM(M) No.231/2022,CM No.5663/2022 titled Cresent Education Trust Bijbehara UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
10	WP(C) No.1169/2025 titled Sualiha Tabassum UT of J&K and others	Ali Mohd. Bhat	CEO Anantnag
11	O.A No. 255/2025 titled Ghulam Nabi Thoker UT of J&K and others	Mr. Thanna Ji Bhat	Under Secretary to the Government, School Education Department

Reyazul

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